<table>
<thead>
<tr>
<th>DATE/TIME</th>
<th>SESSION - I 10.00 am to 10.30 am</th>
<th>SESSION - II 10.30 am to 12.00 noon</th>
<th>SESSION - III 12.15 pm to 1.45 pm</th>
<th>SESSION - IV 2.30 pm to 4.00 pm</th>
<th>SESSION - V 4.15 pm to 5.30 pm</th>
</tr>
</thead>
<tbody>
<tr>
<td></td>
<td>– By Shri Mohd. Fahim Anwar, Registrar General, High Court of M.P., Jabalpur &amp; Officers of the Academy</td>
<td>– By Shri Axay Kumar Dwivedi, ADJ, Jabalpur (Followed by open interaction for 10 minutes)</td>
<td>(Followed by open interaction for 10 minutes)</td>
<td>- By Sanjeev Kalgaonkar, Director In-charge, MPSJA (Followed by open interaction for 10 minutes)</td>
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<tr>
<td>15.02.2018 (Thursday)</td>
<td>Presentation of case note of bunch of cases provided by the Academy by two of the participants of Group I</td>
<td>Recording of evidence (Sections 135 to 165 Evidence Act)</td>
<td>Sentencing Policy &amp; award of compensation under section 357 Cr.P.C. as also victim compensation scheme</td>
<td>Marshaling &amp; Appreciation of evidence in criminal trial (i) with reference to witness (ii) with reference to circumstantial evidence (iii) evaluation of defence evidence in sessions cases</td>
<td>Legal Writing skill – English&lt;br&gt; - By Ms. Anamika Sisodia</td>
</tr>
<tr>
<td></td>
<td>– By Sanjeev Kalgaonkar, Director In-charge, MPSJA (Followed by open interaction for 10 minutes)</td>
<td>– By Sanjeev Kalgaonkar, Director In-charge, MPSJA</td>
<td>– By Shri Vijay Chandra, Registrar-cum-Secretary, HCLSC, Jabalpur (Followed by open interaction for 10 minutes)</td>
<td>– By Sanjeev Kalgaonkar, Director In-charge, MPSJA (Followed by open interaction for 10 minutes)</td>
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4.15 pm to 5.30 pm |
|---------|-------------------|-------------------|-------------------|-------------------|-------------------|
| 16.02.2018  
(Friday) | Presentation of case note of bunch of cases provided by the Academy by two of the participants of Group II | **Excusable homicides**  
(i) Concept of right of private defence – Its extent  
(ii) Evidentiary issues with reference to Explanation 2 of section 300 IPC and non-explanation of injuries on accused persons  
- By Shri S.C. Datt,  
Senior Advocate,  
High Court of M.P.,  
Jabalpur  
(Followed by open interaction for 10 minutes) | **Sexual Offences:**  
(i) Offence of rape and other sexual offences with reference to Criminal Law Amendment Act, 2013  
(ii) Concept of consent with special reference to Section 375 IPC – Marital rape with special reference to Protection of Children from Sexual Offences Act, 2012  
(iii) Issues relating to gang rape  
- By Sanjeev Kalgaonkar,  
Director In-charge,  
MPSJA  
(Followed by open interaction for 10 minutes) | Determination of age of victim  
&  
Concept and procedural issues relating to Children’s Court under Juvenile Justice (Care & Protection of Children) Act, 2015  
- By Shri Awdhesh Kumar Gupta,  
Faculty Member (Sr.),  
MPSJA  
(Followed by open interaction for 10 minutes) | Legal Writing skill – English  
- By Ms. Anamika Sisodia |
| 17.02.2018  
(Saturday) | Presentation of case note of bunch of cases provided by the Academy by two of the participants of Group III | **Law relating to bail:**  
(i) General consideration for grant, refusal and cancellation of bail  
(ii) Presumption of innocence – Whether relevant in bail proceedings?  
(iii) Rule of parity – Where desirable or compelling circumstance for grant or refusal of bail  
(iv) dealing with successive bail applications – Legal issues  
(v) bail in heinous offences and sensitive matters  
(vi) anticipatory bail and regular bail – Considerations thereof  
(vii) Default bail and bail after conviction and pending of appeal  
- By Shri Ashok Dhamija,  
Advocate,  
Supreme Court of India  
(Contd...........)  
- By Shri Ashok Dhamija,  
Advocate,  
Supreme Court of India  
(Followed by open interaction for 10 minutes) | **Law relating to bail:**  
(i) General consideration for grant, refusal and cancellation of bail  
(ii) Presumption of innocence – Whether relevant in bail proceedings?  
(iii) Rule of parity – Where desirable or compelling circumstance for grant or refusal of bail  
(iv) dealing with successive bail applications – Legal issues  
(v) bail in heinous offences and sensitive matters  
(vi) anticipatory bail and regular bail – Considerations thereof  
(vii) Default bail and bail after conviction and pending of appeal  
- By Shri Ashok Dhamija,  
Advocate,  
Supreme Court of India  
(Followed by open interaction for 10 minutes) | Law relating to Criminal Revision  
- By Shri Gajendra Singh,  
Special Judge SC/ST (PA) Act,  
Ujjain  
(Followed by open interaction for 10 minutes) | Legal Writing skill – English  
- By Ms. Anamika Sisodia |

**Note:**  
(1) The participants may ask any question but please do not interrupt the speaker midway the lecture.  
(2) The Time Table is subject to change as per exigencies.  
(3) Use of Cell Phones in lecture room is strictly prohibited.